

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

Petition No. 8/2005

In the matter of

Approval of revised fixed charges on account of additional capital expenditure incurred during 14.1.2000 to 31.3.2004 in respect of Tanda Thermal Power Station (440 MW).

And in the matter of

National Thermal Power Corporation Ltd.	Petitioner
Vs	
Uttar Pradesh Power Corporation Ltd, Lucknow	Respondent

Following were present:

1. Shri S.N.Goel, NTPC
2. Shri S.K. Samui, NTPC
3. Shri Balaji Dubey, NTPC
4. Ms. Pranav Kapoor, NTPC
5. Shri T.K.Srivastava, UPPCL

**ORDER
(DATE OF HEARING: 30.8.2007)**

This matter has been listed for hearing after remand by the Appellate Tribunal for Electricity vide judgment dated 6.6.2007 in Appeal Nos. 205/2005 and 9/2007 filed by UPPCL.

2. Heard representatives of the parties present.
3. The representative of the petitioner has stated that he will place on record the gross value of the assets replaced and de-capitalized during 14.1.2000 to 31.3.2004. Let the information be filed, duly supported by affidavit and the

necessary evidence, with an advance copy to the respondent, latest by 14.9.2007.
The respondent may file its response, if any, to the information to be placed on record by the petitioner by 21.9.2007.

4. Subject to above, order is reserved.

SD/-
(R.KRISHNAMOORTHY)
MEMBER
New Delhi, dated the 5th September 2007

SD/-
(BHANU BHUSHAN)
MEMBER